

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1307**

**TO BE ANSWERED ON THE 3<sup>RD</sup> DECEMBER, 2024/ AGRAHAYANA 12, 1946  
(SAKA)**

**NEW CRIMINAL LAWS**

**1307. SHRI AASHTIKAR PATIL NAGESH BAPURAO:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has reviewed the implementation of new criminal laws since it became effective on July 1, 2024;**

**(b) if so, the details of the progress and the challenges faced on-ground for effectively implementing the new criminal laws;**

**(c) whether the Government has evaluated the adaptiveness and readiness of the police and law officials in employing the new criminal laws; and**

**(d) if so, the details of the progress and the challenges faced by police and law officials?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (d): The provisions of the Bharatiya Nyaya Sanhita, 2023 (BNS), except sub-section (2) of section 106, the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS), except entry relating to section 106(2) of BNS in the First Schedule to BNSS and the Bharatiya Sakshya Adhiniyam, 2023 (BSA), have come into force from 1<sup>st</sup> July, 2024.**

**The Government has taken following initiatives immediately after the notification of three laws on 25<sup>th</sup> December 2023, to ensure the effective implementation and generating awareness amongst all stakeholders including police, prison, prosecutors, judicial, forensic personnel as well as public:-**

**i) Bureau of Police Research & Development (BPR&D) has developed and shared 13 training modules for capacity building of all the stakeholders viz., police, prison, prosecutors, judicial officers, forensic experts and Central police organisations. It has also conducted 351 training courses/webinars/seminars and imparted training to 52,879 officers/personnel including Master Trainers. It has setup Control Room with a team of law and police officers to address queries and resolve issues raised by field functionaries in the implementation of new criminal laws. States/Union Territories have also imparted training to 10,81,819 officials from prison, forensics, judicial and prosecution including 10,49,895 police officers, in coordination with BPR&D.**

**ii) iGOT- Karmayogi Bharat portal is running three courses [Introduction to BNS, BNSS and BSA] for training of officials on the new criminal laws since 21<sup>st</sup> February, 2024. Overall status of these courses as on 24.10.2024 is as under:**

**a) Officials who have completed at least one course: 3,90,925**

**b) Officials who have completed all three courses: 2,34,918**

**iii) National Crime Records Bureau (NCRB) has made 23 functional modifications in the existing Crime and Criminal Tracking Network System (CCTNS) application and is providing technical assistance to the States/UTs for seamless transition to the new system. It has formed 36 support teams and Call Center for constant review and handholding of the States/UTs in the implementation of the new criminal laws. A mobile and web application, 'NCRB SANKALAN of Criminal Laws' has been designed to help navigate to new criminal laws, serving as a bridge between the old and new laws.**

**iv) National Informatics Centre (NIC) has developed eSakshya, NyayShruti & eSummon Apps for facilitating videography and photography of crime scenes; judicial hearings through electronic means; and delivery of warrants and summons electronically respectively and shared with States/ UTs and other stakeholders.**

**v) Regular training on new criminal laws have also been imparted by National Crime Records Bureau (NCRB), National Forensic Sciences University (NFSU) and National Informatics Centre (NIC).**

**vi) CCTNS Technical Support Call Centre with helpline number (14415) has been set up to assist States/UTs for implementation of the new criminal law.**

**(vii) The Press Information Bureau, All India Radio and Doordarshan have taken extensive publicity measures on the press and social media platforms through publishing of advisories, news bulletins, programmes, discussions, press releases & infographics related to the new criminal laws.**

**viii) MyGov has uploaded Informative Flyers on the Transforming India website and through all the MyGov Social Media handles. An emailer for citizen awareness was sent out to about 7+ crore persons on 19<sup>th</sup> February 2024 & 26<sup>th</sup> June 2024. It has also hosted 7 Quizzes on new criminal laws from 14<sup>th</sup> March, 2024 to 13<sup>th</sup> September, 2024 to create awareness and citizen engagement.**

**ix) University Grants Commission (UGC) has circulated informative flyers to 1,200 Universities and 40,000 colleges and All India Council for Technical Education (AICTE) wrote to approximately 9,000 Institutions for sensitization amongst faculties and students about the new criminal laws. Higher Education Institutions have also organised daylong activities on**

**1<sup>st</sup> July, 2024 including focused group discussions, workshops, seminars and quizzes on various provisions of new criminal laws, highlighting the major transformation intended with wide participation of students, faculties and other staff.**

**x) In order to ensure that citizens are aware about the transformative reforms and the positive impact it will have on the citizens, particularly women and children, the Ministry of Women & Child Development, Ministry of Rural Development and the Ministry of Panchayati Raj jointly held webinar on new criminal laws in Hindi on 21st June, 2024 in which nearly 40 lakh gross root level functionaries participated. Another webinar in English was held on 25th June, 2024 in which nearly 50 lakh gross root level functionaries participated.**

**xi) Department of Legal Affairs has organized five Conferences in New Delhi, Guwahati, Kolkata, Chennai & Mumbai comprising delegates from police, judiciary, prosecution, prison and experts from various States.**

**All States/UTs have successfully implemented the new criminal laws and 13,87,396 FIRs have already been lodged under these laws as on 25th November, 2024.**

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